

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 197 of 1987
T.A. No. XXXXX

DATE OF DECISION : 10.3.1987.

SH. JHUTTER.

Petitioner

SH. SATBHIR SINGH

Advocate for the Petitioner(s)

Versus

UNION OF INDIA & OTHERS.

Respondent

SH. O.N. MOOLRI, S.C. for Rlys.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P. SRINIVASAN, Member (A)

The Hon'ble Mr. CH. RAMAKRISHNA RAO, Member (J).

(Judgment delivered by Hon'ble Mr. Ch. Ramakrishna Rao, Member (J)).

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?

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JUDGMENT

Shri Satbir Singh, counsel for the applicant, present.

Shri O.N. Moolri, learned Standing Counsel for the Railways, present for the respondents.

2. The order complained against in this application reverting the applicant from the post of Mason to that of Senior Gangman was passed on 23.1.1987. He has filed an appeal against this order on 7.2.1987, and that appeal is still pending. Thus, the applicant has not exhausted all the departmental remedies available to him. We, therefore, think that the present application is premature and deserves to be dismissed on that ground.

3. We, therefore, dismiss this application with a direction to Respondent No.2, who is the appellate authority, to dispose of the applicant's appeal within three months from the date of receipt of this order. Parties to bear their own costs.

Ch. Ramakrishna Rao

(CH. RAMAKRISHNA RAO)
MEMBER (J)
10.3.1987.

P. Srinivasan

(P. SRINIVASAN)
MEMBER (A)
10.3.1987.

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